Central Administrative Tribunal

HYDERABAD BENCH: AT HYDERABAD

O.A. No. 56/ T.A.No.	/9 1 I	Date of Decision: 5-3-1991.
(
		Petitioner.
		Advocate for the
,	Versus	petitioner (s)
•		Respondent.
		Advocate for the Respondent (s)
•		
•		
,	•	
CORAM:		
THE HON'BLE	MR.B.N.JAYASIMHA : VICE-	CHAIRMAN
THE HON'BLE	MR. D.SURYA RAD : MEMBER	: (JUDIC IAL)
		•
		·
1. Whether I	Reporters of local papers may be	allowed to see the Judgement?
2. To be refe	erred to the Reporter or not?	. Pro
3. Whether t	heir Lordships wish to see the fai	r copy of the Judgment?
4. Whether i	t needs to be circulated to other Benches of the Tribunal?	
5. Remarks of (To be su	of Vice Chairman on columns 1, 2 bmitted to Hon'ble Vice Chairman	, 4 n where he is not on the Bench)
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	(DS) (DS) VC M(

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

0.A.56/91.

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Date of Order:5-3-1991.

Smt.Kerri Prabhavathi

...Applicant

Vs.

- The Union of India, SC Railway, secunderabad represented by General Manager, Secunderabad.
- Divisional Railway Manager, Vijayawada, SC Railway.

...Respondents

Counsel for the Applicant : Shri S.Asheervadamma

Counsel for the Respondents: Shri B.Bheemanna, SC for Rlys

CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE SHRI D.SURYA RAD : MEMBER (JUDICIAL)

(Judgment of the Division Bench delivered by Hon'ble Shri D.Surya Rao, Member (J)).

The applicant herein filed 0.A.56/91 praying that a direction be issued to the respondents to appoint her in any suitable post in the Respondents office i.e. in the Railways on the ground that she is widow of a deceased railway employee, in terms of the instructions/ rules relating to compassionate appointments of deceased railway employees. By an order dated 12-11-1988 her request had been rejected without assaigning any reasons. Hence this application.

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contd...2..

2. The applicant is not present to-day . However, earlier on 22-2-1991 learned standing counsel for Railways Shri V.Bhimaana had addressed a letter to the Registry stating that the Railway Administration hadeconsidered EXMERICAN the applicant's application ofor appointment as Casual Labour and she has been directed to report to the Assistant Engineer, Bitragunta for Medical Examination vide letter No.B/P.Con.564/10/88/C1 dated 14/19-2-1991. In these circumstances it is stated that as the applicant has received the relief sought for and no further directions are necessary. Accordingly the application is disposed-of as no orders are necessary. No costs.

> (AHMIZAYASIMHA) Vice-Chairman

(D.SURYA RAD) Member (J)

Deputy Registrar (Adam)

1991 Dated: 5th March.

Dictated in Open Court.

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To 1. The General Manager, Union of India, S.C.Railway, Secunderabad.

2. The Divisional Railway Manager, vijayawada, S.C.Rly.

- 3. One copy to Ms.S.Asheervadamma, Advocate 16, venkatapuram colony, Padmaraonagar, Secunderabad.
- 4. One copy to Mr.B. Bheemanna, SC for Rlus, CAT. Hyd.
- 5. One spare copy.

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CHECKED BY

APPROVED BY

IMPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERARAD BENCH HYDERABAD

THE HON'BLE MR.B.N.JAYASIMHA : V.C.

AND

THE HON'BLE MR.D.SURYA RAO : M(J)

THE HON'BLE MR.J. ARASIMHA MURTY:M(J)

THE HON'BLE MR.R BALASUBRAMANIAN:M(A)

Dated: 3-1991.

ORDER / JUDGMENT:

T.A.No.

W.P.No.

0.A.No. 56/91

Admitted and Interim directions

issued.

Alldwed

Contral Administrative Tribunal DESPATCH

Disposed of with dare tilon in 1991

Dismissed

HYDERABAD BENCH.

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected.

No order as to costs.